

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2055/1990

New Delhi, This the 1st November 1994

Hon'ble Shri Justice S.C.Mathur, Chairman

Hon'ble Shri P.T.Thiruvenkadam, Member(A)

Shri Arjun Singh
S/o Lt Sh. Mangli Ram
R/o A-32, New Police Lines
Guru Teg Bahadur Nagar
Delhi - 110009.

Working as Inspector(D-675 now D-I/342)
Delhi Police, Delhi.

...Applicant

By None

Versus

1. The Lt.Governor of Delhi
through the Chief Secretary
Delhi Administration Office
5, Sham Nath Marg, Delhi.
2. Commissioner of Police
Police Headquarter,
I.P.Estate
New Delhi 110002.
3. Union of India, Through
The Secretary
Ministry of Home Affairs
North Block
New Delhi - 110001.

...Respondents

By Shri Raj Singh, Advocate

C R D E R(Oral)

Hon'ble Shri Justice S.C.Mathur, Chairman

1. The learned counsel for the respondents
Shri Raj Singh has stated that the application
has become infructuous as the reliefs claimed
by the applicant have been granted to him. No
one has appeared to oppose the statement on
behalf of the applicant. The case was taken up
on the revised call. The application is accordingly
dismissed. There shall be no order as to costs.
Interim order, if any operating, shall stand discharged.

P.T.Thiruvenkadam

(P.T.THIRUVENKADAM)
Member(A)
1-11-94

S.C.Mathur

(S.C.MATHUR)
Chairman
1-11-94